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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 8/2015-2020
New Delhi, Dated: 2nd June, 2019

Subject: Amendment in import policy conditions of cashew kernels (broken/whole).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy conditions of cashew kernels (broken) against HS Code 08013210 and cashew kernel (whole) against HS Code 08013220 under Chapter 8 of ITC (HS), 2017, Schedule – I (Import Policy).

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
<th>Existing Condition</th>
<th>Revised Condition</th>
<th>Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>08013210</td>
<td>Cashew kernel, broken</td>
<td>Free</td>
<td>Prohibited</td>
<td>Minimum CIF Value (Per Kg.) is Rs.288/-</td>
<td>However, import is free if CIF value is above Rs.680/- per KG.</td>
<td></td>
</tr>
<tr>
<td>08013220</td>
<td>Cashew kernel, whole</td>
<td>Free</td>
<td>Prohibited</td>
<td>Minimum CIF Value (Per Kg.) is Rs.400/-</td>
<td>However, import is free if CIF value is above Rs.720/- per KG.</td>
<td></td>
</tr>
</tbody>
</table>

Effect of the Notification: Minimum Import Price of Cashew kernel (broken / whole) enhanced.

This issues with the approval of Minister of Commerce & Industry.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. M-5898/AM-03/PC-2 (A)/Vol.II – P-13393)

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.